

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4420  
ANSWERED ON 27<sup>TH</sup> MARCH, 2025**

**INSPECTIONS OF LOAD AND FREIGHT-BEARING VEHICLES**

**4420. DR. BACHHAV SHOBHA DINESH:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government has taken cognizance of the fact that three persons including two students and an autorickshaw driver, died in an accident when a truck overturned on the autorickshaw on the service road in Daregaon area in Malegaon on February 22, 2025;**
- (b) whether the truck that overturned was overloaded and if so, the details thereof;**
- (c) whether the Government carries out regular inspections of load-bearing and freight-bearing vehicles for checking weight and if so, the details thereof including checkpoints for the same in or near Malegaon;**
- (d) the action taken by the Government to ensure effective implementation of the prohibition of heavy vehicles on city roads during daytime or working hours to prevent such traffic accidents in Maharashtra; and**
- (e) whether the Government is planning to formulate a policy to take action against the apparent indifference of law enforcement agencies in effectively preventing the movement of heavy vehicles during daytime and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (e) The Motor Vehicles (Amendment) Act, 2019 enacted in August, 2019 provides for installation of electronic monitoring and enforcement of road safety on National Highways, State Highways, roads or in any urban city within a State which has a population up to**

such limits as maybe prescribed by the Government. Accordingly, Government in Ministry of Road Transport & Highways published rules in August 2021 for Electronic Monitoring and Enforcement of Road Safety at high-risk and high-density corridors on National Highways, State Highways and at critical junctions in cities having population of more than one million in the country and cities under National Clean Air Programme (NCAP). For the purpose of this rule, “electronic enforcement device” means a speed camera, closed-circuit television camera, speed gun, body wearable camera, dashboard camera, Automatic Number Plate Recognition (ANPR), Weigh In Machine (WIM) and any such other technology specified by the respective State Government.

Enforcement of Central Motor Vehicles Rules, 1989 comes under the purview of State Governments / UT Administrations. Based on the information received from the Transport Commissioner and Police Department, State Government of Maharashtra details of the said accident are as follows :-

The said accident took place on 22/02/2025 on Service Road on Mumbai-Agra Highway. As per investigation report of the State Police, the driver of truck who was driving in the opposite direction carelessly hit the ST bus from side and then overturned on the autorickshaw which was plying behind the bus. As a result, two students and the autorickshaw driver died.

The inspection report reveals that the accident was not due to technical defects in vehicle.

As per the report, gross vehicle weight (GVW) of the truck is 35,000 kg and unladen weight (UW) is 9300 kg. Thus, the load carrying capacity of the truck is 25,700 kg. The vehicle was carrying 21,000 kg of goods. Therefore, the truck was not overloaded at the time of accident.

Dy. Regional Transport Office (RTO), Malegaon has deployed two flying squads for checking of vehicles in the jurisdiction of five talukas i.e. Kalwan, Baglan, Malegaon, Deola and Nandgaon. The action taken against the Motor Vehicles violating the provisions of Motor Vehicles Act by Dy. RTO Malegaon office is as follows:-

Description of Offence	Period			
	April 2024 - Feb 2025		March 2025	
	Reported Vehicles	Compounding Fees (in Rs.)	Reported Vehicles	Compounding Fees (in Rs.)
Overload Goods	725	2,46,19,000	90	17,34,000
Driving Without	874	32,10,000	20	15,000

<b>License</b>				
<b>Plying Without Fitness</b>	<b>930</b>	<b>25,16,000</b>	<b>31</b>	<b>49,500</b>
<b>Over Dimension Consignment</b>	<b>23</b>	<b>2,87,500</b>	<b>12</b>	<b>2,40,000</b>
<b>Driving Without Helmet</b>	<b>4332</b>	<b>11,98,500</b>	<b>108</b>	<b>45,000</b>
<b>Vehicles Without Reflector</b>	<b>599</b>	<b>3,18,000</b>	<b>30</b>	<b>20,000</b>
<b>Clandestine Operation</b>	<b>12</b>	<b>1,56,000</b>	<b>1</b>	<b>10,000</b>
<b>Driving Without Seatbelt</b>	<b>43</b>	<b>21,000</b>	<b>1</b>	<b>1,000</b>
<b>Overspeed Driving</b>	<b>4508</b>	<b>8,70,000</b>	<b>828</b>	<b>6,54,000</b>
<b>Drunk and Drive</b>	<b>16</b>	<b>50,000</b>	<b>0</b>	<b>0</b>
<b>Talking on Mobile Phone While Driving</b>	<b>89</b>	<b>38,000</b>	<b>4</b>	<b>2,000</b>
<b>Overload Passenger</b>	<b>14</b>	<b>28,000</b>	<b>1</b>	<b>2,000</b>
<b>Violation of Permit Condition (Autorickshaw)</b>	<b>35</b>	<b>1,96,500</b>	<b>4</b>	<b>2,000</b>
<b>Violation of Permit Condition (Taxi)</b>	<b>18</b>	<b>95,000</b>	<b>2</b>	<b>1,000</b>
<b>Violation of Permit Condition (Bus)</b>	<b>92</b>	<b>7,93,500</b>	<b>40</b>	<b>22,000</b>
<b>Vehicles Without PUC</b>	<b>1326</b>	<b>8,18,000</b>	<b>20</b>	<b>24,000</b>
<b>Vehicles Without Insurance</b>	<b>264</b>	<b>3,72,000</b>	<b>20</b>	<b>26,000</b>
<b>Other Offences</b>	<b>392</b>	<b>34,73,000</b>	<b>63</b>	<b>2,16,000</b>
<b>Total</b>	<b>14292</b>	<b>3,90,60,000</b>	<b>1275</b>	<b>30,63,500</b>

**Further, Heavy Vehicles are prohibited on city road of Mumbai in the peak hours.**

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